

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. C.P. (IB)/151(MB)2024

IN THE MATTER OF

J.C. Flowers Asset Reconstruction Private Limited

VS

Shrikant Bhasi

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 19.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. ANU JAGMOHAN SINGH
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Grishma Dalvi (VC)

For the Respondent:

ORDER

Ld. Counsel for the Petitioner prays for short adjournment to carry out the amendment having been allowed vide order dated 15.04.2024. Adjourned to

09.05.2024.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)